

श्री विभूति मिश्र : क्या यह सही है कि नेपाल सरकार ने चाडना बोर्डर पर भी और इंडिया बोर्डर पर भी हिन्दुस्तान की सरकार से चैकपोस्ट्स के लिए काफी आदमियों को मांगा है ?

Shrimati Lakshmi Menon: This question deals with points of entry between India and Nepal.

Shri Swell: The hon. Minister said just now that the Government had agreed to increase the number of points of entry into Nepal. May I know the considerations which led the Government to agree to that request and whether it will be in the best interests of the security of our country?

Shrimati Lakshmi Menon: The number of points of entry had been increased at the request of the Nepal Government because it employs a number of foreign experts for its development projects and in order to facilitate the movement of the experts these points have been increased from 3 to 8.

Shri Swell: My second question is whether Government is sure that it will not endanger the security of the country?

Shrimati Lakshmi Menon: Government is sure that it will not endanger security.

Shri Shashi Ranjan: Is Government aware that in the north-eastern border, in Muzafarpur district, between Surzand and Jaleswar, smuggling is going on of even cars and other goods from this side into Nepal and there is absolutely no check-post?

Shrimati Lakshmi Menon: I have been saying that this question deals with points of entry and not check-posts. Government is satisfied that there are enough check-posts to deal with the problem.

Shri Shashi Ranjan: Regular smuggling is going on. Is it in the know-

ledge of the Government or not? Cars and other materials are smuggled from Surzand to Jaleswar. It is in my constituency and that is why I am asking this question.

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): I have no information about cars being smuggled from the hon. Member's constituency. If he will send some further information about it, we will follow it up. But undoubtedly some smuggling does take place.

Goa in U.N. Year Book

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 Shri Indrajit Gupta:
 Shri Yashpal Singh:
 Shri S. M. Banerjee:
 Shri B. P. Yadava:
 Shri Bishanchander Seth:
 Shri Chattar Singh:
 Shri Hem Barua:
 Shri Sidheshwar Prasad:
 Shri Bibhuti Mishra:
 Shri D. D. Puri:
 Shri Daji:
 Shri Maheswar Naik:
 Shri Balkrishna Wasnik:
 Shri Ram Sewak Yadav:

Will the Prime Minister be pleased to state:

(a) whether it has come to the notice of Government that the recently published U.N. Demographic Year Book has listed Goa, Daman and Diu separately as overseas provinces of Portugal; and

(b) if so, the action taken by Government in this connection?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) Yes, Sir.

(b) The U.N. Demographic Year Book represents the position prior to the adoption of a resolution by the U.N. General Assembly, which approved a report of the Special Committee on Territories under

Portuguese Administration. This report stated that "Goa and dependencies were no longer under the administration of Portugal, having been nationally united with India". In accordance with this resolution, the future issues of the U.N. Demographic Year Book should indicate the status of Goa, Daman and Diu correctly as having been nationally re-united with India. India's Permanent Representative to the U.N. has taken up this matter with U.N. Secretariat on the above lines.

Shri Indrajit Gupta: Am I take it that our Government is satisfied with this type of technical explanation that this Year Book was prepared prior to some resolution which was adopted long ago, although the liberation of these territories took place two years before, and therefore they are satisfied with this explanation that the Year Book should come out, in the present edition of which these territories are still listed as Portuguese provinces?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): I do not know what the hon. Member means by "satisfied". Satisfied with what? We have placed our case; we have given the explanation. It may not be a wholly satisfactory explanation. There the matter ends. They are correcting their mistake.

Shri Indrajit Gupta: *rose—*

Mr. Speaker: That is what has been said: that a resolution had been passed; that matter was put before the United Nations, and they will correct it.

Shri Indrajit Gupta: What I am anxious to know is that whether in that section of the United Nations Secretariat, which is responsible for the preparation of this Demographic Year Book, there are any Indians on the staff or whether their staff is dominated by representatives of certain countries who are not very well disposed

towards the liberation of these territories.

Shri Jawaharlal Nehru: I am unable to say whether there is any Indian employed in that particular department.

Shri S. M. Banerjee: May I know whether, apart from inviting their attention to this matter—and they have agreed to correct this—any protest has been lodged and whether all these copies of the Year Book showing Goa, Daman and Diu as Portuguese territories are going to be banned in this country and whether any action has been taken to ban those books?

Shri Jawaharlal Nehru: The mere fact that all this action was taken shows that protest was lodged and then an enquiry took place, and then this action was taken.

Shri S. M. Banerjee: What about the ban?

Shri Jawaharlal Nehru: We do not propose to ban it. It does not help anybody to ban the book now.

Shri S. M. Banerjee: *rose—*

Mr. Speaker: Order, order. He has put the question. The answer is "No, the Government is not prepared to put a ban." The answer has come. Whether it will satisfy the hon. Members is another matter.

Shri S. M. Banerjee: I want to submit that that document challenges the integrity of our country. I would only seek your protection and I would humbly request you to advise the Government properly that they should also follow the same thing.

Mr. Speaker: I am not an adviser to the Government! Shri Nath Pai.

Shri Nath Pai: In view of the fact that this is not the first time that the United Nations Demographic Year Book Department has been remiss in regard to subjects which involve mat-

ters of vital interest to India—touching upon our sovereignty—as happened in the case of Kashmir being shown something very different,—will the Government of India think of something more effective than lodging a protest, something like a temporary withholding of our subscription to the United Nations, because this is not the first time that this indifference has been shown to India?

Mr. Speaker: That is a suggestion for action.

Shri Nath Pai: He is replying. I am asking what they propose to do to be more effective.

Shri Jawaharlal Nehru: We do not propose definitely to do what the hon. Member suggests. That means not paying our subscription; that means ultimately getting out of the United Nations.

Shri Nath Pai: Not at all. (*interruption*). I meant, temporarily, an effective action. Make your membership more effective and more honourable. (*Interruption*).

Mr. Speaker: Order, order. Shri Tridib Kumar Chaudhuri.

Shri Tridib Kumar Chaudhury: May I know to which particular year this Demographic Year Book relates?

Shrimati Lakshmi Menon: 1962; it is given there.

श्री यशपाल सिंह: क्या सरकार को इस बात में दिक्कत है कि कोई एक उसके लिए तिथि निश्चित कर दें कि ग्राम्य तारीख तक गलती का सुधार कर दिया जाय ?

श्री जवाहरलाल नेहरू: हमारा सम्बन्ध यूनाइटेड नेशन्स के साथ कोई ग्रन्टीमेटम देने का नहीं होता है और दूसरे मुल्कों से भी जोकि उसके मेंबर्स हैं, उन से भी ग्रामतीर से यही उम्मीद की जाती है। वैसे उन्होंने यह बात तो स्वीकार कर ही ली है कि जब वह नयी निकलेगी तो उस पहली गलती को सुधार लेंगे।

Shri Hem Barua: In view of the fact that this Demographic Year Book was published even after the resolution was adopted, will it be wrong for us to think that there are some people in the U.N.O. who have failed to compromise themselves with the basic fact that these one time relics of Portuguese imperialism are now a part of our country; if so, may I know whether the Government have tried to take steps to make these people see the real light?

Mr. Speaker: Was it after the resolution or before?

Shri Jawaharlal Nehru: It was done before, I think. Then, I am quite sure that in a large organisation like the United Nations consisting of thousands of persons there are many persons who strongly disagree with the hon. Member's opinion about Indian matters or my opinion on Indian matters. As these things come up we take them up. How can we take steps to get them dismissed or make them have an enquiry made as to who are pro-Indian or who are anti-Indian?

Shri Hem Barua: Sir, I used a wrong word "compromise", it should be "reconcile".

Shri H. N. Mukerjee: Even assuming, certainly not admitting, the *bona fides* of the United Nations personnel in regard to this mistake, may I know if Government have got an assurance that at least in the interim period a correction slip will be incorporated in every single volume of this book put out on circulation?

Shri Jawaharlal Nehru: I do not know whether such an assurance was asked for or given. I cannot answer that. I do not know.

Shri H. N. Mukerjee: Sir, this is something which we should insist upon because of recurrent mistakes of this description which go against the dignity of our country. This is not a suggestion for action, this is part of what the Government should have already done.

Shri Nath Pai: Sir, I was completely misunderstood when I said "withhold your contribution" does not amount to resigning. The Soviet Union has not paid the contribution. I want the Government of India to be a member, but function there more honourably and effectively than we do.

Steel Wage Board

*6. **Shri S. M. Banerjee:** Will the Minister of Labour and Employment be pleased to state:

(a) whether the Steel Wage Board has submitted its report;

(b) if not, the reasons for the delay; and

(c) whether recommendations for interim relief have been implemented in all steel plants?

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): (a) The Board has made recommendations for an interim wage increase, and its final report is awaited.

(b) the issues before the Board need detailed investigation. The Board is trying to complete the work as early as possible.

(c) The recommendations have been generally implemented. A few points for clarification have been raised and these are being considered by the Board.

Shri S. M. Banerjee: The hon. Minister stated that generally it has been implemented. May I know which are those units which have not implemented the recommendation for an interim wage increase both in the public sector and in the private sector?

Shri R. K. Malviya: It is with regard to a small number of workers that this recommendation has not been implemented and they are in the public sector. It has not been implemented by Rourkela, Bhilai and Durgapur.

Shri S. M. Banerjee: It appears that in all three public sector projects it has not been implemented. I would like to know what is the specific reason for this not being implemented in these three public sector projects?

Shri R. K. Malviya: Out of a total of over 1,41,000 workers it has been implemented in respect of over 1,36,000 workers. It has been implemented in respect of 96 per cent. of the workers and only in respect of 4 per cent. of the workers it has to be implemented.

Mr. Speaker: The question was whether there is any special reason why this has not been implemented in these three public enterprises when it had been applied and implemented in such a large number of industrial units.

The Minister of State in the Ministry of Labour and Employment (Shri Hathi): These recommendations are not implemented with regard to Class 1 and Class 2 officers and the work-charged employees because they say that this recommendation would not apply to them.

Shri Indrajit Gupta: Is it a fact that the recommendation for interim relief has not been implemented till now in the Kulti works of the Indian Iron and Steel Company? Although this matter was referred back to the Wage Board and the Wage Board has said that it should be applied, the company still refuses to do it. What action does Government propose to take in this matter?

Shri Hathi: With regard to the Kulti workers, it has not been implemented on the ground that it does not form part of the process of steel manufacture. The question was referred back to the Wage Board. They said that though this is not their recommendation they would advise that this should be made applicable in their case also. We have informed the company accordingly.

Shri A. P. Sharma: Is there any time-limit fixed for the submission of